

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.610
IB-1444/PB/2018
CA/1161/2019, IA/2433/2020

IN THE MATTER OF:

M/s. Reliance Commercial Finance Ltd.

...PETITIONER

Vs

M/s. Sunar Jewels Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Kanishk Khetan, Adv for in
CA 1161/2019

For the RP

:Mr. Manoj Garg, RP in
CA/1161/2019

ORDER

CA/1161/2019

Ld. Counsel on behalf of the Applicant is present. Resolution Professional in person is present and submitted that he has filed an application regarding re-constitution of the CoC however, the same is still not reflected on the e-portal. Resolution Professional may approach the Registry and cure defects so that the same be reflected on the e-portal. List the matter on **22.05.2024**.

IA/2433/2020

List the matter on **22.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)